

F. No. 14-29/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-29/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

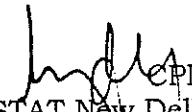
Please refer to RTI application of Mohd. Irfan Ansari (No. NCBRK/R/2019/80008 dated 17.07.2019) **received by transfer from NCB**, in this office on 23.07.2019, under RTI Act 2005, the information received from **Asst. Registrar (Admin.)**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favor of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT New Delhi
Date: 02.08.2019

To,

1. Mond. Irfan Ansari,
N-13/124, Saraisurjan,
Bajardiha, U.P.-221106

Copy to,

2. श्री पीयूष कुमार
सहायक निदेशक(प्रशा.)/नोडल अधिकारी
स्वापक नियंत्रण ब्यूरो, गृह मंत्रालय,
भारत सरकार, पश्चिमी खण्ड-1 विंग सं. 5
रामा कृष्णा पुरम, नई दिल्ली-110066

21/8/19
ISSUED
SIGNATURE DATE
CUSTOMS AND SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI



F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण, पश्चिमी खण्ड -२, रामकृष्णपुरम, नई दिल्ली 66
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 66

9

Dated: 31.07.2019
I.D. No. 14-29/2019

ADMINISTRATION SECTION

Sub: Information sought under Right to Information Act, 2005

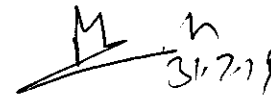
With reference to RTI application Ref. No. NCBRK/R/2019/80008 dated 17.07.2019 filed by Sh. Mohd. Irfan Ansari received by transfer from NCB letter dated 23.07.2019 in CPIO I.D. No. 14-29/2019 (CESTAT), the information sought by the applicant under RTI Act 2005.

In this regard, the reply sought is as under:-

Bench wise vacancy of LDC for CHSL 2017 reported by this office is as under:

| Bench | Vacancy position |
|------------|------------------|
| Delhi | 6 |
| Mumbai | -2 |
| Chennai | 2 |
| Kolkata | 0 |
| Bangalore | 1 |
| Hyderabad | 0 |
| Ahmadabad | 0 |
| Chandigarh | 1 |
| Allahabad | 1 |
| Total | 9 |

However, the above mentioned vacancy position is likely to vary as per administrative exigencies, if and when needed.


31.7.19

(Mukesh Gupta)
Assistant Registrar (Admin)

To

 CPIO/Accounts Officer, CESTAT, New Delhi



(3)

F. No. 14-29/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-29/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

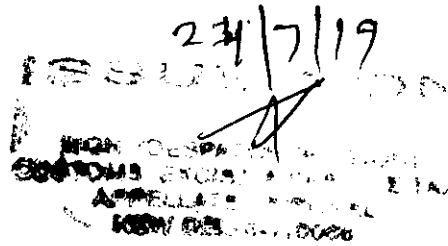
Please refer to RTI application of Mohd. Irfan Ansari (No. NCBRK/R/2019/80008 dated 17.07.2019) **received by transfer from NCB**, in this office on 23.07.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-29/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 06.08.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.



CPIO
CESTAT New Delhi
Date: 23.07.2019

For Compliance to:

1. A.R (Admin.)

Copy to: (For Information)

1. Mond. Irfan Ansari,
N-13/124, Saraisurjan,
Bajardiha, U.P.-221106
2. श्री पीयूष कुमार
सहायक निदेशक(प्रशा.)/नोडल अधिकारी
स्वापक नियंत्रण ब्यूरो, गृह मंत्रालय,
भारत सरकार, पश्चिमी खण्ड-1 विंग सं. 5
रामा कृष्णा पुरम, नई दिल्ली-110066

PC

23/7/19



फा. सं. 1/2/प्रशा./2019-RTI Online/821

भारत सरकार

गृह मंत्रालय

स्वापक नियंत्रण व्यूरो

ID NO. 14-29/2019 (CESTAT)

पश्चिमी खंड 1, विंग सं 5,

रामा कृष्णा पुरम, नई दिल्ली-110066

दिनांक:- 22/07/2019

सेवा में

The CPIO
Customs, Excise & Service Tax Appellate Tribunal
West Block - 2,
R.K. Puram, New Delhi - 110066.

महोदय

विषय : सूचना का अधिकार अधिनियम, 2005 के अन्तर्गत उत्तर प्रदेश निवासी मो. इरफान अंसारी के आवेदन का अग्रोषण ।


सूचना का अधिकार अधिनियम, 2005 के प्रावधानों के अंतर्गत उत्तर प्रदेश निवासी मो. इरफान अंसारी के आवेदन (पंजीकरण सं. NCBRK/R/2019/80008) दिनांक 17/07/2019 की प्रति, एतद्वारा, यथोचित कारवाई के लिए आपके विभाग के पास अंतरित की जा रही है क्योंकि आवेदन के अंतर्गत अपेक्षित सूचना की विषयवस्तु आपके विभाग के कार्य से संबन्धित है।

कृपया आवेदक को अपेक्षित सूचना सीधे ही उपलब्ध करवाकर इस कार्यालय को भी सूचित करने का श्रम करें।

यदि अपेक्षित सूचना का संबंध आपके क्षेत्राधिकार से बाहर हो तो कृपया आवेदक के सूचनाधीन इस आवेदन को संबद्ध के.ज.सू.अ. को अंतरित करने का श्रम करें।

सलग्नक:- उपरोक्त के अनुसार

भवदीय,


(पीयूष कुमार)
सहायक निदेशक(प्रशा.)/ नोडल अधिकारी

RTI REQUEST DETAILS

| | |
|---|--|
| Registration No. : NCBRK/R/2019/80008 | Date of Receipt : 17/07/2019 |
| Transferred From : Central Board of Excise and Customs - Central Excise on 17/07/2019 With Reference Number : CBECE/R/2019/50715 | |
| Remarks : transferred under section 6(3) of the RTI Act,2005 | |
| Type of Receipt : Electronically Transferred from Other Public Authority | Language of Request : English |
| Name : mohd irfan ansari | Gender : Male |
| Address : N-13/124 saraisurjan Bajardiha, Pin:221106 | |
| State : Uttar Pradesh | Country : India |
| Phone No. : Details not provided | Mobile No. : +91-8851189519 |
| Email : irfirfans@gmail.com | |
| Status(Rural/Urban) : Urban | Education Status : Graduate |
| Letter No. : Details not provided | Letter Date : Details not provided |
| Is Requester Below Poverty Line ? : No | Citizenship Status : Indian |
| Amount Paid : 10) | Mode of Payment : Payment Gateway |
| Request Pertains to : | |
| Information Sought : | What is the state wise/ City wise/ zone wise vacancy of LDC reported in various department under (custom.excise&service tax appellate tribunal) which is going to be filled through SSC-CHSL 2017-18 exam. |
| Original RTI Text : | What is the state wise/ City wise/ zone wise vacancy of LDC reported in various department under (custom.excise&service tax appellate tribunal) which is going to be filled through SSC-CHSL 2017-18 exam. |
| <input type="button" value="Print"/> <input type="button" value="Save"/> <input type="button" value="Close"/> | |

May be forwarded to CPIO,
Customs Excise & Service Tax
Appellate Tribunal for U.A.
22/7/19
AD(A) / No. 1/221106

